

the 9th December, 1967, under sub-section (3) of section 22 of the Press Council Act, 1965. [Placed in Library, See No. LT-2147/67].

#### ANNUAL REPORT OF TRADE MARKS REGISTRY

**THE MINISTER OF COMMERCE (SHRI DINESH SINGH)** : I beg to lay on the Table a copy of the Annual Report of the Trade Marks Registry for the year ending the 31st March, 1967, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library, See No. LT-2148/67]

(Interruptions)\*\*

**MR. SPEAKER** : How does the Mahajan Report come here now at this stage, I do not know. It will not come now, it will not be recorded. If you want to shout, you can shout.

With my permission anything can be raised. If anybody raises for one or two minutes, it becomes fun, but on the Mahajan report I did allow a discussion, it has not been prevented. If every day only Mahajan report is to come here, then what happens? It is not proper.

**SHRI S. KUNDU (Balasore)** : You should appreciate our difficulty.

**SHRI K. LAKKAPPA (Tumkur)** : Will you give me permission tomorrow ?

**MR. SPEAKER** : Nobody seems to think of my difficulty.

**SHRI S. KUNDU** : We honour the Chair, but the whole difficulty is that we bring up a point, you do not give us time. You do not ask the Prime Minister to make a statement about the Russian youth. Our information is that when the Soviet youth went to the External Affairs Ministry and wanted asylum. A big officer of the External Affairs Ministry denied it. Let the Prime Minister make a statement on it.

**SHRI K. LAKKAPPA** : There is the language problem; there is the Mahajan Commission Report. All these are there. They have not been solved. Let this Government resign. (Interruption)

\*\*Not recorded.

**MR. SPEAKER** : Order, order. Shri Binerjee.

**SHRI S. M. BANERJEE (Kanpur)** : Sir, on item No. 5 (1)(iii), Shri Channa Reddy made a statement ; it was laid on the Table. That statement showed the reasons why the document mentioned at the previous items could not be laid on the table within the period prescribed in the said section. This is not the first time that such a thing has happened. The rule provides that the documents should be laid on the Table after 15 or 20 days as the case may be. I would like to have an assurance from the hon. Minister through you that this will be the last time that such a thing happens and that recurrence of it in future will be avoided. This is a serious matter. Otherwise, the rules have no sanctity.

**DR. CHANNA REDDY** : Sir, it is about the report of the Tariff Commission on the Fair Selling Price of Antimony. It is a very complicated matter and several Ministries were to be consulted, and therefore, there has been delay in taking a final decision.

#### ANNUAL REPORTS OF AIR INDIA AND INDIAN AIRLINES

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH)** : I beg to lay on the Table a copy each of the following Reports under sub-section (2) of section 37 of the Air Corporations Act, 1953 :—

- (1) Annual Reports of Air India for the year 1966-67.
- (2) Annual Report of the Indian Airlines for the year 1966-67.

[Placed in Library, See No. LT-2149/67]

#### ACTION TAKEN ON REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO)** : On behalf of Shrimati Phulrenu Guha I beg to lay on the Table a Memorandum on the action taken or proposed to be taken on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65. [Placed in Library, See No. LT-2150/67].